

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION



CRIMINAL APPEAL NO(S). _____ OF 2023
(ARISING OUT OF S.L.P. (CRIMINAL) NO(S).9772/2023)

GANTI VENKATA SATYA BHASKAR PRASAD

APPELLANT(S)

VERSUS

THE STATE

RESPONDENT(S)

O R D E R

Leave granted.

Heard the learned senior counsel appearing for the parties.

It is not in dispute that the appellant has appeared for investigation in terms of the interim order dated 22nd August, 2023 and has cooperated for investigation.

Considering the facts peculiar to the appellant, the interim order dated 22nd August, 2023, is made absolute subject to the same terms and conditions.

The Appeal is, accordingly, allowed.

.....J.
(ABHAY S.OKA)

.....J.
(PANKAJ MITHAL)

NEW DELHI;
November 06, 2023.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9772/2023

(Arising out of impugned final judgment and order dated 31-07-2023 in CRLP No. 3013/2023 passed by the High Court of Andhra Pradesh at Amravati)

GANTI VENKATA SATYA BHASKAR PRASAD

Petitioner(s)

VERSUS

THE STATE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.157884/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 187881/2023 - MODIFICATION OF COURT ORDER and IA No. 188296/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-11-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Iqbal Syed, Sr. Adv.
Mr. Abid Ali Beeran P, AOR
Mr. Aniq Kadri, Adv.
Mr. Avinash Kumar Bharti, Adv.

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. S Niranjan Reddy, Sr. Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Mr. Polanki Gowtham, Adv.
Ms. Rajeswari Mukherjee, Adv.
Mr. T Vijaya Bhaskar Reddy, Adv.
Mr. KV Girish Chowdary, Adv.
Mr. Sahil Raveen, Adv.
Mr. Meeran Maqbool, Adv.
Ms. Ruchi Guasain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The Appeal is allowed in terms of the signed order. The operative portion of the order reads thus:

"Considering the facts peculiar to the appellant,

the interim order dated 22nd August, 2023, is made absolute subject to the same terms and conditions.

The Appeal is, accordingly, allowed.”

Pending applications stand disposed of accordingly.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]